

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 28 of 2020 in C.P.(I.B) No.127/NCLT/AHM/2017

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.03.2021**

Name of the Company: Neesa Leisure Ltd
V/s
Jaipur Development Authority

Section 60(5) of the Insolvency and Bankruptcy
Code,2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

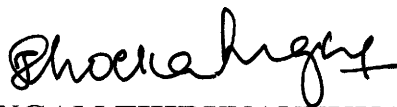
(through video conferencing/physical)

Mr. Nandish Chudgar, Advocate appeared on behalf of Applicant/RP.

Mr. Nishith Acharya, Advocate on behalf of Mr. Aditya J Pandya, Advocate for the Respondent appeared and requesting for time.

The prayer is allowed.

List the matter on 05.04.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 9th day of March, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**